

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2896 of 2020

1. Emanuel Topno				
2. Deepak Topno	Petitioners
	-	Versus -		
The State of Jharkhand	Opposite Party

CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK
(Through: Video Conferencing)

For Petitioners : Mr. Suraj Kumar, Advocate
For Opp. Party : Mr. Pankaj Kumar, APP.

02/09.09.2020 In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Petitioners apprehends their arrest in a case registered under Sections 17 (ii) of N.D.P.S Act in connection with Rania P.S. Case No. 10 of 2020.

Mr. Suraj Kumar, learned counsel appearing for the petitioners submits that petitioners are innocent and implicated in this case only due to some grudge, animosity and misunderstanding. Learned counsel further submits that petitioners have no concern with the seized motorcycle as well as alleged articles which were recovered from the said motorcycle.

Learned APP vehemently opposes the prayer for bail of the petitioners. Learned APP submits that allegations of smuggling of narcotic drugs and opium has been levelled against the petitioners. Learned counsel further submits that already process under Section 82 of Cr.PC has been initiated against the petitioners.

After hearing the parties and on perusal of the records, it appears that there is serious allegation against the petitioners. No ground is made out for enlarging the petitioners on bail at this stage.

In the circumstances, prayer for grant of anticipatory bail stands rejected.